

[Placed in Library. See No. LT-4066/65].

(ii) (a) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4067/65.]

RAILWAY PROTECTION FORCE (SECOND AMENDMENT) RULES 1964.

The Minister of State in the Ministry of Railway (Dr. Ram Subhag, Singh): I beg to lay on the Table a copy of the Railway Protection Force (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1593 dated the 7th November, 1964, as corrected by Notification No. G.S.R. 73 dated the 9th January, 1955, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-4068/65.]

ANNUAL REPORT OF HINDUSTAN PHOTO FILMS MANUFACTURING COMPANY LIMITED, OOTACAMUND AND ITS REVIEW BY GOVERNMENT

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4069/65.]

RUBBER (FOURTH AMENDMENT) RULES, 1964 AND COFFEE BOARD EMPLOYEES PENSION FUND RULES, VTFE.

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table—

(i) a copy of the Rubber (Fourth Amendment) Rules, 1964, published in Notification No. G.S.R. 65 dated the 9th January, 1965 under sub-section (3) of section 25 of the Rubber Act, 1947.

[Placed in Library. See No. LT-4070/65.]

(ii) a copy of the Coffee Board Employees Pension Fund Rules, 1965, published in Notification No. G.S.R. 337 dated the 8th March, 1965, under sub-section (3) of section 48 of the Coffee Act, 1942.

[Placed in Library. See No. LT-4071/65.]

12.2 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 15th March, 1965, and transmitted to the Rajya Sabha for its

[Secretary]

recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

- (ii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 15th March, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

External Affairs.
Civil Aviation.
Commerce.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I have a four-fold request to make. First, yesterday, as you are aware, as the House is well aware, the matter with regard to the issue of Kerala was raised in the House and the House agreed that it is a serious matter in all conscience. It was said yesterday, here, and rightly so, that there has been slaughter of democracy in that State. And you too were inclined to agree, as far as I could gather, that the issue should be discussed by the House at the earliest opportunity. But, Sir, because of the Demands for Grants coming up, the Government will not be able to find time for that. I venture to suggest that it is not merely infanticide as my friend, Shri Ranga described it the other day but, I think, it is....

12.2½ hrs.

ESTIMATES COMMITTEE

SIXTY-SIXTH REPORT

Shri A. C. Guha (Barasat): I beg to present the Sixty-sixth Report of the Estimates Committee on the Ministry of Labour and Employment—Dock Labour Boards of Calcutta, Madras and Bombay.

The Minister of Home Affairs (Shri Nanda): Still birth.

Shri Hari Vishnu Kamath: Not even still birth. It is pre-natal strangulation.

Mr. Speaker: At this time, he might put only points. No speeches are to be made here.

12.3 hrs

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 29th of March, 1965, will consist of discussion and voting on the Demands for Grants relating to the following Ministries/Departments of:—

Shri Hari Vishnu Kamath: I am not making a speech—the speech would be a different thing altogether—but I would like to suggest that, to do justice to this matter, it merits a discussion at the very earliest opportunity and that there should be a special sitting of the House.

Mr. Speaker: All right; that is one thing.

Shri Hari Vishnu Kamath: I would suggest as I have done it before also during the last so many years—that the issue of Kerala, deserving as it does, should have a special sitting after the usual hours should have a night sitting which will invest it the special significance that it merits.

Social Security.
Defence.
Communications.